

white. If, as he said, letter was received by him, a single line letter with a signature, that sets the matter at rest. But I would request hon. Members that whenever they make a serious statement of this kind, they must thoroughly satisfy themselves about its authenticity. Anything that appears in newspapers is not necessarily authentic. Hon. Members have to weigh the pros and cons.

But so far as this matter is concerned, inasmuch as the hon. Member says that he received it but that he mislaid it, I would certainly take his statement for it. Therefore, nothing more need be done.

For the future, I would request hon. Members that whenever they make a serious statement of this kind, they must rely upon authentic statements, and even when they read a letter, either handed over to them or sent to them by post, they must, if they get time, make it doubly sure before they make any responsible statement on the floor of the House.

Shri Kamath: Only for want of time, I could not have it authenticated.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS) 1954-55 AND AUDIT REPORT, 1956, PART II

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table, under article 151(1) of the Constitution, a copy of the Appropriation Accounts (Posts and Telegraphs), 1954-55, and the Audit Report, 1956, Part II. [Placed in Library. See No. S-591/56]

AMENDMENTS TO CENTRAL EXCISE RULES

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Notification

No. 18-CER/56, dated the 27th November, 1956, making certain further amendments to the Central Excise Rules, 1944 [Placed in Library. See No. S-592/56].

MINUTES OF COMMITTEE ON ABSENCE OF MEMBERS

Shri Altekar (North Satara): I beg to lay on the Table the minutes of the sittings of the Committee on Absence of Members from the sittings of the House (Twentieth and Twenty-first) held during the Fourteenth Session.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following three messages received from the Secretary of Rajya Sabha:

- (i) 'In accordance with the provisions of Rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1956, agreed without any amendment to the Territorial Army (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1956.'
- (ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 12th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (iii) 'In accordance with the provisions of sub-rule (6) of